### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 315.

TO BE ANSWERED ON THE 18<sup>TH</sup> JULY, 2017/ ASHADHA 27, 1939 (SAKA)

#### **DEVELOPMENT BOARDS**

#### 315. SHRIMATI POONAM MAHAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Development Boards were constituted in Vidarbha and Marathwada regions in the State of Maharashtra and in Kutch region of Gujarat based on Constitutional provisions as specified in Article 371;
- (b) if so, the details thereof, region-wise;
- (c) the funds allocated for developmental expenditure in each Development Board in Maharashtra and Gujarat for the last 15 years, region-wise;
- (d) whether the Development Board successfully augmented employment, industrial growth and improved qualitative outcomes of health and education in Vidarbha, Marathwada and kutch regions; and
- (e) if so, the details thereof?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

- (a) & (b): Development Boards have been constituted in Vidarbha, Marathwada and rest of Maharashtra under Article 371 (2) of the Constitution which are as follows:-
- (i) The Vidarbha Development Board shall cover the areas of the Nagpur and Amravati Revenue Divisions.
- (ii) The Marathwada Development Board shall cover the area of the Aurangabad Revenue Division.

- (iii) The Development Board for the rest of Maharashtra shall cover the areas of the Konkan, Pune and Nashik Revenue Divisions.
- (c): As per information available from the State Government of Maharashtra, the detail of funds, allocated for developmental expenditure in each Development Board in Maharashtra for the last 15 years region wise, is at Annexure-I.
- (d) & (e): Governor has been giving the Directives for State Annual Plan since 2001-2002 for equitable allocation of funds for development expenditure over the areas of Development Boards, subject to requirements of the State as a whole vide clause 7 of the Development Boards for Vidarbha, Marathwada and Rest of Maharashtra Order, 1994 & 2011. Governor vide clause 6 of this order, has assigned the function to Development Boards to ascertain potential of socio-economic development in relation to its area considering its resources, needs and opportunities having regard to the development of the State as a whole. Rule 10 of this Order provides that the Governor shall ensure equitable arrangement providing adequate facilities for technical education and vocational training and for adequate opportunities for employment in services under the control of the State Government in respect of the area of each Development Board, subject to the requirements of the State as a whole. As such, Governor is ensuring equitable allocation of development expenditure by means of Directives for State Annual Plan thereby facilitating employment, industrial growth and improved qualitative outcomes of health and education development in the areas of the Development Boards for Vidarbha, Marathwada and Rest of Maharashtra.

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# Statement of allocation of Developmental Expenditure over the areas of Vidarbha, Marathwada and Rest of Maharashtra Development Boards in the last 15 years:

(₹ in Crore)

						(Kill Crore)
Year	Vidarbha	Marathwada	Rest of Maharashtra	Divisible Total	Non-Divisible	Total Plan
2000-01	2158.99	1536.58	5043.46	8739.03	3590.97	12330.00
%	24.71	17.58	57.71	70.88	29.12	100.00
2001-02	2167.29	1534.71	4474.3	8176.3	3544.26	11720.56
%	26.51	18.77	54.72	69.76	30.24	100.00
2002-03	1244.02	948.89	2767.9	4960.81	6226.8	11187.61
%	25.08	19.13	55.80	44.34	55.66	100.00
2003-04	1412.45	944.19	3033.55	5390.19	1834.81	7225.00
%	26.20	17.52	56.28	74.60	25.40	100.00
2005-06	2036.61	1322.16	4053.65	7412.42	3587.58	11000.00
%	27.48	17.84	54.69	67.39	32.61	100.00
2006-07	3315.72	2378.82	6831.33	12525.87	2303.13	14829.00
%	26.47	18.99	54.54	84.47	15.53	100.00
2007-08	5503.05	3708.42	8916.23	18127.7	2072.3	20200.00
%	30.36	20.46	49.19	89.74	10.26	100.00
2008-09	6846.81	4173.68	11806.99	22827.48	2172.52	25000.00
%	29.99	18.28	51.72	91.31	8.69	100.00
2009-10	7872.29	4494.98	15232.74	27600.01	10315.37	37915.38
%	28.52	16.29	55.19	72.79	27.21	100.00
2010-11	8461.57	4788.77	13119.93	26370.27	7564.26	33934.53
%	32.09	18.16	49.75	77.71	22.29	100.00
2011-12	9217.23	5134.2	16335.29	30686.72	10813.28	41500.00
%	30.04	16.73	53.23	73.94	26.06	100.00
2012-13	9531.15	5529.54	16017.17	31077.86	13922.14	45000.00
%	30.67	17.79	51.54	69.06	30.94	100.00
2013-14	8911.55	5334.9	16969.41	31215.86	15722.14	46938.00
%	28.55	17.09	54.36	66.50	33.50	100.00
2014-15	11182.05	6145.25	18115.97	35443.27	15779.27	51222.54
%	31.55	17.34	51.11	69.19	30.81	100.00
2015-16	11715.43	6584.52	17566.66	35866.61	19132.39	54999.00
%	32.66	18.36	48.98	65.21	34.79	100.00
2016-17	12701.6	6813.14	20285.8	39800.54	17196.46	56997.00
%	31.91	39.62	35.59	69.83	30.17	100.00
2017-18	15459.64	10436.28	32648.26	58544.18	18639.82	77184.00
%	26.41	55.99	42.30	75.85	24.15	100.00
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Source: Green Book, Finance Department, Government of Maharashtra